

IN THE INCOME TAX APPELLATE TRIBUNAL  
DEHRADUN BENCH : DEHRADUN  
(Through Virtual Hearing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER  
AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.4846/Del/2017  
Assessment Year: 2008-09

Nainital District Cooperative Bank, Vs ACIT,  
Nainital road, Haldwani.  
Haldwani,  
Uttarakhand.

PAN: AAAAN1154F

(Appellant)		(Respondent)
Assessee by	:	None
Revenue by	:	Shri Vinay Singh Rawat, Sr. DR
Date of Hearing	:	26.03.2021
Date of Pronouncement	:	26.03.2021

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 13.04.2017 of the CIT(A), Haldwani, relating to the assessment year 2008-09.

2. None appeared on behalf of the assessee at the time of hearing. However, application has been filed by the assessee seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. The assessee has also obtained Form No.3. It is accordingly requested in the application that this appeal may be allowed to be withdrawn.

3. In the absence of any objection from the Id. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 26<sup>th</sup> March, 2021.

Sd/-  
(AMIT SHUKLA)  
JUDICIAL MEMBER

Sd/-  
(R.K. PANDA)  
ACCOUNTANT MEMBER

Dated: 26<sup>th</sup> March, 2021.

dk

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, Dehradun